

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

ITEM No. 14
C.P.(IB)-3299(MB)/2018

IN THE MATTER OF:

DVR Sekhar Petitioner/Applicant
V/s	
Gammon India Ltd Respondent

Order under Section 9 of Insolvency & Bankruptcy Code

Order delivered on 29.06.2021

CORAM:

SH. BHASKARA PANTULA MOHAN
HON'BLE. ACTG. PRESIDENT

SH. SHYAM BABU GAUTAM
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	None
For the Respondent	Ms. Kashmira Khedekar, Adv

ORDER

There is no representation from the side of the Petitioner. The Petitioner is continuously absent, even if the petitioner remains absent on the next date of hearing appropriate orders will be passed for dismissal of the petition. List the matter for further consideration on **12.07.2021**.

Sd/-
(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT

Sd/-
(SHYAM BABU GAUTAM)
MEMBER (TECHNICAL)

29.06.2021
JAGDISH